

13.04 hrs.

ESTIMATES COMMITTEE

FIRST REPORT

SHRI S. B. P. PATTABHI RAMA RAO (Rajahraundry): I beg to present the First Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Twenty-first Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Railways-- Demands for Grants (Railways)-- Restructuring of Form and Contents.

13.05 hrs.

The Lok Sabha adjourned for Lunch till five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at seven minutes past Fourteen of the Clock.

[MR. SPEAKER in the Chair]

MARUTI LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL—Contd.

MR. SPEAKER: The House will now take up further consideration of the following motion moved by Shri Charanjit Chanana on the 5th December, 1980, namely:—

“That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of Maruti Limited with a view to securing the utilisation of the available infrastructure, to modernise the automobile industry, to effect a more economical utilisation of scarce fuel and to ensure higher production of motor vehicles which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.”

Shri Niren Ghosh.

SHRI NIREN GHOSH (Dum Dum): Mr. Speaker, Sir, first of all, I would like to draw your attention to Rule 371 of the Rules of Procedure and Conduct of Business, which reads:

“If the vote of a member in a division in the House is challenged on the ground of personal, pecuniary or direct interest in the matter to be decided, the Speaker may, if he considers necessary, call upon the Member making the challenge to state precisely the grounds of his objection and the member whose vote has been challenged to state his case and shall decide whether the vote of the member should be disallowed or not and his decision shall be final...”

Provided that the vote of a member or members is challenged immediately after the division is over and before the result is announced by the Speaker.

MR. SPEAKER: For what you are referring to, Mr. Ghosh?

SHRI NIREN GHOSH: I am telling you. I am reading for the Minister, not for you.

“Explanation: For the purposes of this rule, the interest of the member should be direct, personal or pecuniary and separately belong to the person whose vote is questioned and not in common with the public in general or with any class or section thereof...”

MR. SPEAKER: Why are you referring to this? This is what I want to know.

SHRI NIREN GHOSH: I am referring to this because, I think, if the Cabinet member has a direct personal and pecuniary interest in this Bill, the Bill that we are opposing and when the Cabinet as a whole concurred with it, I raise the question whether the Cabinet can bring this Bill at all before the House. Because Cabinet itself has concurred with that member